

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

ROC.No.192/SO/2020

Dated: 10.01.2022

NOTIFICATION

Sub: High Court of Andhra Pradesh – Rapid increase of COVID-19 cases in the State – Functioning of the Subordinate Courts in the State of Andhra Pradesh including Tribunals and Labour Courts working under the control of the High Court from 17.01.2022 – Instructions - Issued - Reg.

Ref: 1. High Court's Notifications in Roc No.192/SO/2020, dated 01.07.2020
2. High Court's Notifications in Roc No.192/SO/2020, dated 13.07.2020
3. High Court's Notification in Roc No.192/SO/2020, dated 16.07.2020
4. High Court's Notification in Roc No.192/SO/2020, dated 21.07.2020
5. High Court's Notifications in Roc No.192/SO/2020, dated 03.08.2020
6. High Court's Notification in Roc No.192/SO/2020, dated 17.08.2020
7. High Court's Notification in Roc No.192/SO/2020, dated 31.08.2020
8. High Court's Notification in Roc No.192/SO/2020, dated 21.09.2020
9. High Court's Notification in Roc No.192/SO/2020, dated 23.09.2020
10. High Court's Notifications in Roc No.192/SO/2020, dated 04.10.2020
11. High Court's Notifications in Roc No.192/SO/2020, dated 03.11.2020
12. High Court's Notification in Roc No.192/SO/2020, dated 23.11.2020
13. High Court's Notification in Roc No.192/SO/2020, dated 14.12.2020
14. High Court's Notification in Roc No.192/SO/2020, dated 21.12.2020
15. High Court's Notification in Roc No.192/SO/2020, dated 07.01.2021
16. High Court's Notifications in Roc No.192/SO/2020, dated 31.01.2021
17. High Court's Notification in Roc No.192/SO/2020, dated 25.02.2021
18. High Court's Notification in Roc No.192/SO/2020, dated 18.03.2021
19. High Court's Notification in Roc No.192/SO/2020, dated 08.04.2021
20. High Court's Notifications in Roc No.192/SO/2020, dated 21.04.2021

In view of the alarming rise of COVID-19 cases including Omicron variant, the High Court of Andhra Pradesh hereby notified that the hearing of the cases in the Subordinate Courts in the State of Andhra Pradesh, including Tribunals and Labour Courts working under the control of the High Court, with effect from 17.01.2022 shall be through virtual mode only in the following terms, until further orders.

- (i) Judges of Subordinate Courts shall function strictly maintaining COVID protocols.
- (ii) Witness action and trial proceedings shall be deferred.
- (iii) Judges shall function from the Court precincts.
- (iv) Existing procedure with regard to filing of cases shall continue.

All the staff members shall follow COVID protocols without fail.



REGISTRAR GENERAL

To

- 1) The Prl. Private Secretary to the Hon'ble the Chief Justice (with a request to place the notification before the Hon'ble the Chief Justice for His Lordship's kind perusal)

- 2) All the P.Ss to the Hon'ble Judges (with a request to place the notification before the Hon'ble Judges for their Lordships' kind perusal).
- 3) All the Registrars, High Court of Andhra Pradesh.
- 4) The Registrar (IT-cum-Central Project Coordinator), High Court of Andhra Pradesh [with a request to instruct the concerned to place the Notification in High Court's website]
- 5) All the Unit Heads in the State of Andhra Pradesh.
- 6) All the Officers, High Court of Andhra Pradesh.
- 7) All the Section Heads, High Court of Andhra Pradesh.
- 8) The Director, Judicial Academy, Secunderabad.
- 9) The Director, A.P. High Court Mediation and Arbitration Centre, High Court Building, Amaravati.
- 10) The Member Secretary, A.P. State Legal Services Authority, High Court Building, Amaravati.
- 11) The Secretary, A.P. High Court Legal Service Committee, High Court Building, Amaravati.
- 12) The Advocate General, State of Andhra Pradesh.
- 13) The Secretary to Governor, State of Andhra Pradesh, Vijayawada.
- 14) The Chief Secretary to Government, Government of Andhra Pradesh, A.P. Secretariat, Velagapudi, Amaravati.
- 15) The Secretary to Govt., Law (L.A & J-Home Courts) Dept., Government of Andhra Pradesh, A.P. Secretariat, Velagapudi, Amaravati.
- 16) The Registrar, A.P. Lokayukta, Kurnool.
- 17) The Registrar, A.P. State Consumer Disputes Redressal Commission, Vijayawada.
- 18) The Chairman, Sales Tax Appellate Tribunal, Visakhapatnam.
- 19) The Special Judge for Trial of CBI Cases, Visakhapatnam.
- 20) The Presiding Officer, Labour Court, Anantapur; Guntur; and Visakhapatnam.
- 21) The Additional Registrar, Railway Claims Tribunal, Amaravati Bench, Arandalpet, Guntur.
- 22) The Assistant Registrar, Income Tax Appellate Tribunal, Visakhapatnam.
- 23) The Chairman, Tribunal for Disciplinary Proceedings, Hyderabad.
- 24) The Secretary General, Supreme Court of India, New Delhi.
- 25) The Registrars General, All High Courts in India.
- 26) The Secretary, Bar Council of A.P., High Court, Amaravati.
- 27) The Accountant General, Enikepadu, Vijayawada, Andhra Pradesh.
- 28) The Public Prosecutor, High Court of A.P., Amaravati.
- 29) The Administrator, Government Pleaders' Office High Court of A.P., Amaravati.
- 30) The Administrator General and Official Trustee, High Court Building, Hyderabad.
- 31) The Director of Prosecutions, Vijayawada.
- 32) The Commissioner of Printing and Stationery Department, A.P. Government Press, Mutyalampadu, Vijayawada. Pin.520 011 (For Publication in the Gazette Urgently).
- 33) The President, A.P. High Court Advocates' Association, Amaravati.
- 34) The Secretary, Advocates' Clerks' Association, High Court of Andhra Pradesh, Amaravati.
- 35) The Commissioner, Information & Public Relations, Andhra Pradesh, RTC Bhavan, Vijayawada. (with a request to publish the notification in all local dailies)
- 36) The Director, All India Radio, Vijayawada.
- 37) The News Director, Doordarshan Kendra, Vijayawada.
- 38) The Editors, Eenadu, Deccan Chronicle, Sia-sat, Sakshi
Andhra Jyothi, Vaartha, The Hindu & Indian Express.
- 39) The Deputy Director, Public Relations, Andhra Pradesh Secretariat, Velagapudi.
- 40) The Overseer, High Court of Andhra Pradesh.
- 41) SPARE.

} With a request for making announcement

} For publication in the Newspaper